

[Mr. Speaker]

the Bill at all. If the matter is settled tomorrow there is nothing preventing the Government from bringing forward a Bill. All that the hon. Members can be anxious about is with regard to the time. They can ask me to give sufficient time for this big or controversial Bill. They can ask me to give three or four days and allow them to speak. I shall always bear this in mind and shall never hustle through any matter in this Parliament.

So, I do not give my consent to the adjournment motion.

Shri Tridib Kumar Chaudhuri: Just one point.

Mr. Speaker: No. no. I have allowed him sufficient time.

Shri Tyagi (Dehra Dun): So, you have ruled that the adjournment motion is out of order.

Mr. Speaker: I am not giving my consent to it. I do not say that it is out of order or in order.

ALLEGED FAILURE OF CONSTITUTIONAL MACHINERY IN SOME STATES

Mr. Speaker: Then, Shri B. C. Kamble has tabled another adjournment motion. The subject relates to the States and we have no jurisdiction. The motion says:

"The failure of the Constitutional machinery, in that the State of West Bengal and the State of Punjab have failed to take action under the law of the land for cognizable offences reported to have been committed by Shri Mazumdar, M.L.A. of the West Bengal and Shri Krishan Bhat and Shri Kameshwar Pandit for reported treasonable activity and anti-Indian propaganda, as named by Prime Minister yesterday, the 21st November, 1960, in Lok Sabha about which the Prime Minister appears *prima facie* to be satisfied."

Of course, the hon. Member is very anxious about it because this relates to border incidents. From time to time questions have been asked on the floor of the House and a large portion of our border has been occupied. Under these circumstances, I can easily appreciate the fear and the responsibility of Parliament. But the hon. Prime Minister said yesterday that this has nothing to do with the border. Let us hear the Prime Minister.

Shri Jawaharlal Nehru: What I mean to say is, this particular thing is not directly concerned with any foreigner. These are some Indian nationals who have carried on some propaganda in our territory, and no doubt, as I said yesterday, the State Governments concerned will deal with the matter as they think best.

Mr. Speaker: The hon. Member wants to know the position. The Centre also is interested in this matter because it relates to the border, and the hon. Member feels that if adequate steps are not taken by the State Governments.....

Shri Jawaharlal Nehru: Who is to judge the adequate steps? Surely, this House is not going to consider somebody's speech on a certain occasion and decide as to what steps should be taken. I was rather reluctant to mention the names or read them out, but the hon. Member opposite wanted us to mention them and all these kinds of things are frequently being brought to our notice; either the State Governments know about it or we bring such things to their notice. We are certainly very much concerned about them and we may come to this House at a later stage possibly for some special legislation to deal with these matters. It has to be considered from the legal point of view. There are many things which are very undesirable and yet which may not be proceeded against from the legal point of view. All these matters have to be considered.

Shri B. C. Kamble (Kopergaon): May I say a few words, Sir? The fact that the Prime Minister makes a reference to some persons and makes a statement saying that these are reasonable activities and anti-Indian propaganda which are being carried on, means that the Prime Minister himself is *prima facie* satisfied with regard to the alleged activities of these persons. Also, under the existing law of this land, if the States concerned—West Bengal and Punjab—take recourse to law, then I am quite sure and certain that these persons could be dealt with. The position is this.

Mr. Speaker: I am not going to allow further arguments. I have heard the hon. Member sufficiently. Essentially—and it is common knowledge—so far as our own nationals are concerned, it is particularly a State subject, since it relates to law and order. But, if it exceeds that, and there is danger to the State, then the Prime Minister has said that they are trying to devise ways and means as to how they could prevent other persons from carrying on such activities. Now, under the law, as it exists, if there is provision, certainly that provision would be taken advantage of. The matter is being considered. The matter has been brought to the notice of the House and the hon. Prime Minister is fully aware of it, and therefore, no further action is necessary at present. I do not give my consent to this adjournment motion.

12.25 hrs.

PAPERS LAID ON THE TABLE

PUBLIC PREMISES (EVICTION OF UN-AUTHORISED OCCUPANTS) AMENDMENT RULES

The Minister of Works, Housing and Supply (Shri K. C. Reddy): I beg to lay on the Table a copy of the Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 1960 published in Notification No. G.S.R. 1106 dated the 24th September, 1960, under sub-section (3)

of Section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958 [Placed in Library, See No. LT-2450/60].

DAILY NEWSPAPER (PRICE AND PAGE ORDER)

The Parliamentary Secretary to the Minister of Information and Broadcasting (Shri A. C. Joshi): On behalf of Dr. Keskar, I beg to lay on the Table a copy of the Daily Newspaper (Price and Page) Order, 1960 published in Notification No. G.S.R. 1250 dated the 24th October, 1960, issued under Section 3 of the Newspaper (Price and Page) Act, 1956. [Placed in Library, See No. LT-2451/60.]

ANNUAL REPORT OF HINDUSTAN ANTI-BIOTICS LIMITED

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of each of the following papers:—

(i) Annual Report of the Hindustan Antibiotics Limited for the year 1959-60, along with the Audited Accounts and Comments of the Comptroller and Auditor-General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

(ii) A copy of the Review by the Government of the working of the above Company for the year 1959-60. [Placed in Library, See No. LT-2452/60].

CONCLUSION OF INDUSTRIAL COMMITTEE ON CEMENT

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of the Summary of main conclusions of the Third Session of the Industrial Committee on Cement held at New Delhi on the 2nd August, 1960. [Placed in Library, See No. LT-2453/60].